

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla: 30th March, 2019

No. HPERC-H(1)-11/2017.-The Himachal Pradesh Electricity Regulatory Commission, in exercise of the powers conferred by Section 181 and under sub-regulation (9) of Regulation 10 of the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System based on Net Metering) Regulations, 2015 and all other powers enabling it in this behalf, after previous publications, hereby makes the following Order, namely:-

ORDER

1. **Short title.**- This Order may be called the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System based on Net Metering) Order, 2019.
2. **Applicability.** – (i) This Order shall be applicable to such domestic supply consumers to whom Letter of Approval for installing Rooftop Solar PV Grid Interactive System based on Net Metering is issued after 15th November, 2018 as per the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System based on Net Metering) Regulations, 2015 and who have thereafter installed such system.

(ii) This order shall be applicable only in such cases where the domestic supply consumer installs the solar rooftop photovoltaic (PV) grid interactive system based on net metering which directly convert Solar Energy into Electricity, using the crystalline silicon or thin film technology or any other technology as approved by the Ministry of New and Renewable Energy and are connected to the Grid.
3. (i) The distribution licensee shall compute the per kWh rate payable to domestic supply consumers for the energy credits at the close of settlement period from their Rooftop Solar PV Grid Interactive System based on Net Metering for each settlement period and the same shall be equal to 30% of the weighted average per kWh rate at which it has purchased power from the ground mounted solar PV plant upto 5 MW capacity located in the State during the calendar year ending on 31st December falling in the relevant settlement period for which the rate is to be determined.

(ii) This tariff/rate shall be subject to the provisions of the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive

System based on Net Metering) Regulations, 2015 and the orders as may be issued by the Commission thereunder from time to time.

- (iii) The distribution licensee shall make payment, as per the above mentioned tariff/rate, to the eligible domestic consumers, for the electricity credits, if any, remaining unadjusted at the end of settlement period during the useful life of 25 years of the rooftop solar PV system.
- (iv) The distribution licensee shall workout the weighted average rate for purchase of energy in respect of each calendar year on the above lines and upload on its website, the rate payable for each completed settlement period by 15th day of the month of February in each year i.e. about 45 days immediately preceding the close of the relevant settlement period for which the rate is to be determined.

Place: Shimla.

Date: 30th March, 2019

By Order of the Commission

Sd/-

Secretary